

C O N T E N T S

**Sixteenth Series, Vol. XI, Fifth Session, 2015/1937 (Saka)
No. 2, Wednesday, July 22, 2015/Ashadha 31, 1937 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Wednesday, July 22, 2015/Ashadha 31, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

माननीय अध्यक्ष : माननीय सदस्यगण, मैं अपना प्रस्ताव आपके सामने रखूँ, उसके पहले एक निवेदन है कि आप सभी जानते हैं कि सदन में किसी भी प्रकार से कोई काला झंडा दिखाना या काली पट्टी बांधना भी उचित नहीं होता है। आप कृपया इस पर थोड़ा विचार करें। ऐसा मेरा आप सबसे निवेदन है।

...(व्यवधान)

11.02 hrs**REFERENCE BY THE SPEAKER****Loss of life and injury in various tragic incidents**

माननीय अध्यक्ष : माननीय सदस्यगण, 13 जून, 2015 को राजस्थान के टोंक जिले में बस पर बिजली की तार गिर जाने से 15 यात्री मारे गए और 31 अन्य घायल हो गए।

एक अन्य घटना में 20 जून, 2015 को उत्तराखंड के अल्मोड़ा जिले में एक बस के गहरी खाई में गिर जाने से 12 लोग मारे गए और 22 अन्य घायल हो गए थे।

माननीय सदस्यगण, इसी प्रकार 1 जुलाई, 2015 को दार्जिलिंग में निरंतर वर्षा के फलस्वरूप भूस्खलन में प्राकृतिक आपदा जैसी स्थिति आ गई और उसमें 32 से अधिक लोग मारे गए और कई अन्य घायल हो गए थे।

हाल ही में गुजरात में आई बाढ़ में भी कथित रूप से 70 के आस-पास लोग मारे गए, कई घायल हो गए, फसल को भी बहुत सारा नुकसान हुआ। इसी प्रकार मध्य प्रदेश, असम तथा देश के अन्य भागों में भारी वर्षा होने से कई प्रकार का नुकसान भी हुआ है।

14 जुलाई, 2015 को, आंध्र प्रदेश के राजमुंदरी में "गोदावरी पुष्करम्" त्योहार के दौरान मची भगदड़ में 29 लोग मारे गए और कई अन्य घायल हो गए।

इसी प्रकार विदेश में घटी एक अन्य दुःखद घटना में, 1 जून, 2015 को चीन में यांगत्से नदी में एक क्रूज पोत के डूब जाने के कारण 440 से ज्यादा लोगों की मौत हो गई।

सभा इन दुःखद घटनाओं पर गहरा दुःख व्यक्त करती है एवम् प्रभावित शोकसंतप्त परिवारों के प्रति अपनी संवेदना व्यक्त करती है।

माननीय सदस्यगण, भारत और विदेश में भी आतंकवादी हमलों की अनेक दुःखद घटनाएं घटी हैं। 4 जून, 2015 को मणिपुर के चंदेल जिले में एक सैन्य दल पर आतंकवादी हमले में 20 सैन्यकर्मी मारे गए और 11 अन्य घायल हो गए।

22 जून, 2015 को अफगानिस्तान की संसद पर भी आतंकवादियों द्वारा हमला हो गया था। जिसको अफगानी सांसदों को निशाना बनाने के आतंकवादियों के प्रयासों को विफल कर के एक भयावह त्रासदी को टाल दिया गया।

26 जून, 2015 को फ्रांस, कुवैत और ट्युनिशिया में भी आतंकवादी हमलों की घटनाएं घटित हुईं। लियोन, फ्रांस में एक रासायनिक कारखाने में हुए विस्फोट में एक व्यक्ति की मौत हो गई। उसी दिन कुवैत

में भी एक मस्जिद में हुए एक हमले में अनेक निर्दोष लोग मारे गए और अनेक श्रद्धालु घायल हुए, जिनमें भारतीय भी शामिल थे। ट्युनिशिया में एक अन्य आतंकवादी हमले में, विभिन्न राष्ट्रों के 39 निर्दोष लोगों की मौत हो गई तथा कई व्यक्ति घायल हुए।

यह सभा आतंक और निरर्थक हिंसा के इन हमलों की घोर निंदा करती है। ऐसी घटनाएं सभी तरह के आतंक से निपटने के हमारे संकल्प को और भी दृढ़ बनाती है।

सभा इन आतंकवादी हमलों में मारे गए सभी लोगों के परिवारों के प्रति भी अपनी गहरी संवेदना व्यक्त करती है।

अब सभा दिवंगत आत्माओं के सम्मान में थोड़ी देर मौन खड़ी रहेगी।

11.04 hrs

The Members then stood in silence for short while.

... (Interruptions)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri N.K. Premachandran, Mallikarjun Kharge, Kodikunnil Suresh, A.P. Jithender Reddy, Dharmendra Yadav, Prof. Saugata Roy, Sarvashri Jai Prakash Narayan Yadav, M.B. Rajesh, P. Karunakaran, Md. Salim, Md. Badaruddoza Khan, Dr. M. Veerappa Moily, E. Ahamed and Shankar Prasad Datta.

The matters, though important enough, do not warrant interruption of business of the day. I have, therefore, disallowed the notices of Adjournment Motion.

... (*Interruptions*)

HON. SPEAKER: No placards please. Now, Question Hour.

... (*Interruptions*)

HON. SPEAKER: You may raise it not now but afterwards.

... (*Interruptions*)

HON. SPEAKER: Q. No. 21, Shri Sunil Kumar Mondal.

... (*Interruptions*)

SHRI SUNIL KUMAR MONDAL (BARDHMAN PURBA): Q. No. 21...

(*Interruptions*)

... (Interruptions)

HON. SPEAKER: No placards please. I am telling you not to show placards. I will not allow this.

... (Interruptions)

11.07 hrs

At this stage, Shri K.C. Venugopal, Prof. A.S.R. Naik and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: I am sorry. No placards and no black ribbons or anything of that kind.

... (Interruptions)

माननीय अध्यक्ष : आप प्रश्नकाल नहीं चलाना चाहते हैं।

... (व्यवधान)

माननीय अध्यक्ष : आप प्रश्न नहीं पूछना चाहते हैं। I am sorry.

... (व्यवधान)

HON. SPEAKER: The House stands adjourned till 12 Noon.

11.09 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

FELICITATIONS BY THE SPEAKER

Congratulations to Sania Mirza, Leander Paes, Sumit Nagal, Sumit Nagal and Shubham Jaglan on winning Wimbledon Doubles (Women) and Mixed Doubles Championships in Wimbledon, England; and Junior World Golf Championship in San Diego, United States of America respectively.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे पूरा विश्वास है कि भारत की तरफ से 11 जुलाई, 2015 को विम्बल्डन टेनिस प्रतियोगिता में महिला युगल खिताब जीतने वाली महिला टेनिस खिलाड़ी सानिया मिर्जा को बधाई देने में आप सभी मेरे साथ होंगे।

सभा 12 जुलाई, 2015 को विम्बल्डन में मिश्रित युगल खिताब जीतने पर लिंडर पेस और विम्बल्डन में जूनियर युगल खिताब जीतने के लिए 17 वर्षीय सुमित नागल को भी हार्दिक बधाई देती है।

माननीय सदस्यगण, 17 जुलाई 2015 को सैन डिएगो, संयुक्त राज्य अमेरिका में विश्व जूनियर गोल्फ चैंपियनशिप जीतने पर 10 वर्षीय शुभम जगलान को सभा की ओर से बधाई देते हुए मुझे अत्यंत प्रसन्नता हो रही है।

ये उत्कृष्ट उपलब्धियाँ राष्ट्रीय गौरव की बात है और हमारे सभी उदीयमान खिलाड़ियों के लिए प्रेरणा का स्रोत हैं।

हम सानिया मिर्जा, लिंडर पेस, सुमित नागल और शुभम जगलान को उनके आगामी प्रयासों के लिए अपनी शुभकामनाएँ देते हैं।

12.02 hrs**OBSERVATION BY THE SPEAKER****Maintaining of discipline and decorum in the House**

HON. SPEAKER: Hon. Members, as soon as the House met today, sensing the prevailing situation in the House and keeping in view the sanctity of the proceedings of the House, I had, at the very outset, observed that Members may refrain from displaying black flags, placards and resorting to other disorderly conduct. Despite that, I have been deeply concerned to note that several Members came to the well of the House shouting slogans, displaying placards and disrupting the proceedings of the House which had constrained me to adjourn the House till 12 Noon.

Maintaining of discipline and decorum in the House is of utmost importance for maintaining the credibility and dignity of Parliament. We have well settled norms of standards to be observed by Members which have been provided for in our Rules of Procedure and Conduct of Business. These are also invariably brought to the notice of all the hon. Members often through paras in Bulletin Part-II. To name a few, Rule 349 provides the norms of etiquettes and standards of rules to be observed by the Members in the House. Rule 351 refers to the mode of addressing the House and Rule 352 provides rules to be observed by Members while speaking in the House.

... (व्यवधान)

माननीय अध्यक्ष : यह मैं नए सदस्यों के लिए बता रही हूँ। Further, as per Rule 350, only the Member called by the Speaker is entitled to speak while Rule 361 lays down the procedure when the Speaker rises. I have been drawing the attention of the Members to these provisions from time to time. I am, however, pained that none of the norms of etiquettes and standards are being observed by the Members. I have always provided adequate opportunity to all sections of the House to raise matters of topical interest provided the Members give proper notice and seek to raise these matters within the parameter of the rules and accepted norms of

behaviour. I would also like to emphatically stress here that in the event of disorderly conducts, I would be constrained to initiate appropriate disciplinary action against the erring Members. I hope that all the Members would adhere to the set norms of etiquettes, standards of behaviour with regard to discipline and decorum in the House. ... (*Interruptions*)

I request all the Members who are displaying placards and other exhibits to immediately refrain from doing so. ... (*Interruptions*) Thank You. ... (*Interruptions*)

12.04 hrs

At this stage, Shri Mohammad Salim and some other hon. Members came and stood on the floor near the Table.

12.06 hrs**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, the House will take up Papers to be Laid on the Table.

Shri Ravi Shankar Prasad.

संचार और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) (एक) अर्नेट इंडिया, नई दिल्ली के वर्ष 2013-14 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) अर्नेट इंडिया, नई दिल्ली के वर्ष 2013-14 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2717/16/15]

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत) : महोदया, मैं श्री चौधरी वीरेन्द्र सिंह की ओर से भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार (संशोधन) दूसरा अध्यादेश, 2015 (2015 का संख्यांक 5) के प्रख्यापन द्वारा तत्काल विधान बनाए जाने के कारणों को दर्शाने वाला एक व्याख्यात्मक विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 2718/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under Article 123 (2) (a) of the Constitution:--

- (1) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Ordinance, 2015 (No. 5 of 2015) promulgated by the President on 30th May, 2015.

[Placed in Library, See No. LT 2719/16/15]

- (2) The Negotiable Instruments (Amendment) Ordinance, 2015 (No. 6 of 2015) promulgated by the President on 15th June, 2015.

[Placed in Library, See No. LT 2720/16/15]

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) केन्द्रीय सतर्कता आयोग अधिनियम, 2003 की धारा 14 की उपधारा (3) के अन्तर्गत केन्द्रीय सतर्कता आयोग, नई दिल्ली के वर्ष 2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2721/16/15]

(2) संविधान के अनुच्छेद 320(5) के अन्तर्गत संघ लोक सेवा आयोग (परामर्श से छूट) संशोधन विनियम, 2015 जो 15 जून, 2015 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 491(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2722/16/15]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. रामशंकर कठेरिया): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) (एक) इंडियन इंस्टीट्यूट ऑफ़ टैक्नोलॉजी मंडी, मंडी के वर्ष 2013-14 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(दो) इंडियन इंस्टीट्यूट ऑफ़ टैक्नोलॉजी मंडी, मंडी के वर्ष 2013-14 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों के सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2723/16/15]

12.07 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report a message received from the Secretary-General of Rajya Sabha:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st July, 2015 has adopted the following Motion:-

MOTION

“That this House recommends to the Lok Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to amend the Negotiable Instruments Act, 1881 which was passed by the Lok Sabha on the 13th May, 2015 and laid on the Table of the Rajya Sabha on the same day.””

12.07 ½ hrs

ASSENT TO BILLS

SECRETARY-GENERAL: Madam Speaker, I lay on the Table the following eight Bills passed by the Houses of Parliament during the Fourth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 24th April, 2015:-

1. The Appropriation (Railways) No. 2 Bill, 2015;
2. The Regional Rural Banks (Amendment) Bill, 2015;
3. The Appropriation (No. 2) Bill, 2015.
4. The Payment and Settlement Systems (Amendment) Bill, 2015.
5. The Repealing and Amending (Second) Bill, 2015;
6. The Finance Bill, 2015;
7. The Companies (Amendment) Bill, 2015; and
8. The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015.

I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following three Bills passed by the Houses of Parliament and assented to by the President:-

1. The Warehousing Corporations (Amendment) Bill, 2015;
2. The Repealing and Amending Bill, 2015; and
3. The Constitution (One Hundredth Amendment) Bill, 2015.

[Placed in Library, See No. LT 2724/16/15]

12.08 hrs

**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
8th to 10th Reports**

SHRI ANANDRAO ADSUL (AMRAVATI): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:--

- (1) Eighth Report on Action Taken by the Government on the recommendations contained in the Third Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
 - (2) Ninth Report on Action Taken by the Government on the recommendations contained in the Second Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
 - (3) Tenth Report on Action Taken by the Government on the recommendations contained in the First Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
-

12.08 ½ hrs**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT AND FORESTS
(i) 261st to 264th Reports**

SHRIMATI M. VASANTHI (TENKASI): I beg to lay on the Table the following Reports (Hindi and English versions) of Standing Committee on Science & Technology, Environment & Forests:--

- (1) Two Hundred Sixty-first Report on Pollution in tier-II cities of Punjab – Ludhiana and Amritsar.
- (2) Two Hundred Sixty-second Report on ‘Effects of Pollution on Taj;.
- (3) Two Hundred Sixty-third Report on ‘High Level Committee Report to Review various Acts Administered by Ministry of Environment, Forest & Climate Change’.
- (4) Two Hundred Sixty-fourth Report on ‘Environmental issues in Mumbai and Visakhapatnam.

(ii) Evidence

SHRIMATI M. VASANTHI : I beg to lay on the Table the Evidence tendered before the Standing Committee on Science & Technology, Environment & Forests in relation to its Two Hundred Sixty-third Report on the 'High Level Committee Report to Review various Acts Administered By Ministry of Environment, Forest & Climate Change'.

12.09 ½ hrs**MOTION RE: REPORT OF THE JOINT COMMITTEE ON THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (SECOND AMENDMENT) BILL, 2015 – EXTENSION OF TIME**

श्री एस.एस.अहलुवालिया (दार्जिलिंग): महोदया, मैं प्रस्ताव करता हूँ:

“कि यह सभा भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार (दूसरा संशोधन) विधेयक, 2015 पर संयुक्त समिति का प्रतिवेदन प्रस्तुत करने का समय संसद के वर्तमान सत्र (मानसून सत्र 2015) के तीसरे सप्ताह के पहले दिवस तक बढ़ाती है।”

HON. SPEAKER: The question is:

“That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the First day of the Third week of current Session of Parliament (Monsoon Session 2015).”

The motion was adopted.

HON. SPEAKER: Members showing placards, please go out. No placards can be shown. I am sorry.

... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.10 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Deputy Speaker *in the Chair*)

... (*Interruptions*)

MATTERS UNDER RULE 377 *

HON. DEPUTY SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

... (*Interruptions*)

14.01 hrs

At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

14.01 ½ hrs

At this stage, Shri Kotha Prabhakar Reddy and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

... (*Interruptions*)

* Treated as laid on the Table.

(i) Need to include Bhojpuri language in the Eighth Schedule to the Constitution

श्री जगदम्बिका पाल (डुमरियागंज): भारत के विभिन्न राज्यों में बोली जाने वाली भोजपुरी भाषा को अभी तक संविधान की आठवीं अनुसूची में शामिल नहीं किया गया है जबकि लोक सभा में पिछली सरकार ने भोजपुरी भाषा को संविधान की आठवीं अनुसूची में शामिल करने का आश्वासन दिया था लेकिन अभी तक उस पर कोई कार्यवाही नहीं हुई, जबकि भोजपुरी भाषा देश के विभिन्न हिस्सों में जैसे मुख्य रूप से पश्चिम बिहार, पूर्वी उत्तर प्रदेश और उत्तरी झारखण्ड के क्षेत्रों में बोली जाती है। भारत की जनगणना आँकड़ों के अनुसार भारत में लगभग 3.3 करोड़ लोग भोजपुरी बोलते हैं। पूरे विश्व में भोजपुरी जानने वालों की संख्या लगभग 5 करोड़ है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि भोजपुरी भाषा को संविधान की आठवीं अनुसूची में शामिल करने हेतु शीघ्र कदम उठाए जाएं।

(ii) Need to release land for depiction of historical movements at Ponda, Goa

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA): The Ponda town has geographical advantage and located at the centre of State of Goa and falls in my South Goa Constituency. The erstwhile Portuguese Government had handed over a piece of land measuring 6500 Sq. mtrs. at Ponda to the Portuguese Military. Upon liberation of Goa, the said land was taken over by the Indian Army and that the same continues to be in the possession of the Indian Army. After various attempts, a part of the said land measuring 2530 Sq. mts. was released by the Indian Army, whereupon a Martyrs' Memorial has been constructed. For refurbishing the said memorial, known as Kranti Maidan, there is a proposal of Ponda Municipal Council for depiction of historical movements that led to liberation of Goa. Keeping this objective in mind repeated efforts have been made for release of remaining portion of land.

I, therefore, strongly urge upon the Government to intervene and hand over the remaining portion of land to the Ponda Municipal Council.

(iii) Need to set up adequate facilities for storage of foodgrains in the country

SHRI P.C. MOHAN (BANGALORE CENTRAL): Between 2005 and 2013, FCI has admitted that more than 1,94,502 metric tonnes of foodgrains worth several crores have been wasted in the country due to several reasons. According to the data available, the damaged stock which stood at 95,075 MT in 2005-06 came down to 3,148 MT in 2012-13. The wastage was at 25,353 MT in 2006-07, 4,426 MT in 2007-08, and 20,114 MT in 2008- 09. Further it states that of the damaged stock, around 84 per cent (1,63,576 MT) was rice and 14 per cent wheat (26,543 MT). When so many people are dying due to hunger, so much of foodgrain is getting wasted. Even though the authorities may claim that the wastage is due to natural calamities like cyclone and floods, the real reason is inadequate storage facilities, pilferage, transit loss and negligence of the contractors like in Gujarat which attracted the strictures passed by the Gujarat High Court.

According to the United Nation's hunger report, India had the highest number of hungry people in the world estimated at 194 million. FCI's Central pool is having 568.34 lakh tonnes of foodgrains. Anticipating the poor monsoon predicted, the Central Government should take immediate steps for storage of foodgrains, increase FDI in all sectors with a stipulation to enhance percentage of investment in cold storage and encourage food processing industries. The Government should release excess foodgrains under PDS to the poor people through the States at concessional cost.

**(iv) Need to provide funds for rejuvenation of lakes and Ayad river in
Udaipur, Rajasthan**

श्री अर्जुन लाल मीणा (उदयपुर): मेरा लोक सभा क्षेत्र उदयपुर (राजस्थान) पर्यटन एवं ऐतिहासिक धरोहर के रूप में विश्व के मानचित्र पर अति महत्वपूर्ण स्थान रखता है। उदयपुर शहर अरावली पर्वत मालाओं के मध्य स्थित चारों तरफ पानी की झीलों के मध्य बसा हुआ है। लगभग 5 लाख की आबादी वाला यह शहर, राजाओं के पुराने महल, बावड़ियाँ आदि स्थित हैं।

शहर के एक तरफ पिछोला झील, फतल सागर झील एवं पूर्वी भाग में उदय सागर झील बनी हुई है। फतह सागर से निकलने वाला पानी आयड़ नदी, जो हड़प्पा के काल से निकली हुई नदी है, उक्त नदी का पानी उदय सागर झील में जाता है तथा शहर का सीवरेज का पानी भी इसी नदी में जाता है जिससे पर्यावरण एवं जल प्रदूषित हो रहा है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि झील संरक्षण एवं आयड़ नदी के विकास के लिए धनराशि उपलब्ध करायी जाए।

**(v) Need to set up the proposed AIIMS like Institute
at Deoghar, Jharkhand**

SHRI NISHIKANT DUBEY (GODDA): Deoghar (Jharkhand) is one of the centre points of Santhal Pargana region and the entire Santhal Pargana region is backward and poor. This area does not have any medical facilities at all and needless to say the reduction on public health spending and the growing inequalities in health and health care are taking their toll on the marginalized and socially disadvantaged population of Santhal Pargana. This area is prone to malnutrition, with an estimated 75 per cent of children and mothers being anaemic. The children born in the tribal belt are one and a half time more likely to die before the fifth birthday and children below three years of age in scheduled tribes and scheduled castes are twice as likely to be malnourished than children in other groups. A tribal woman is one and a half time more likely to suffer the consequences of chronic malnutrition as compared to women from other social categories.

My insistence for setting up the AIIMS like institute at Deoghar is mainly on account of the suitable geographical location and ease of commuting for the patients from neighbouring towns like -Dumka, Godda etc. Deoghar is on the Kolkata — Patna main rail route and also connected with three National Highways. There is also 200 acres of land available at the place.

I humbly request that the proposed AIIMS like institute in Jharkhand be set up at Deoghar.

(vi) Need to provide Scheduled Caste Certificate to all the eligible persons belonging to Bengali community living in Maharashtra

श्री अशोक महादेवराव नेते (गढ़चिरोली-चिमुर्): महाराष्ट्र राज्य में मेरा संसदीय क्षेत्र गढ़चिरोली-चिमुर् (महाराष्ट्र) लगभग 720 किलोमीटर लंबे क्षेत्र में है जो संभवतः देश में सबसे बड़ा संसदीय क्षेत्र है। यह क्षेत्र अत्यधिक पिछड़ा और घना आदिवासी बाहुल्य नक्सल प्रभावित क्षेत्र है। इस क्षेत्र में लगभग एक लाख से अधिक बंगाली समाज वर्ष 1962 अर्थात विगत 52 वर्षों से पुनर्वास के तौर पर रह रहे हैं। सरकार ने बंगाली समाज को भूमि, मकान और आवश्यक सभी सुविधाएं उपलब्ध करायी हैं लेकिन उनको जाति के प्रमाण-पत्र की सुविधा अब तक उपलब्ध नहीं करायी गयी है।

मेरे नक्सल प्रभावित सर्वाधिक पिछड़े क्षेत्र में रहने वाले गरीब बंगाली समाज को जाति का प्रमाण पत्र न मिलने से सरकार की दूसरी अन्य सुविधाएं उनको नहीं मिल पा रही हैं जिसके परिणामस्वरूप सरकार की अन्य महत्वपूर्ण योजनाओं को लाभ उठाने से यह समाज वंचित है।

मैं सरकार के ध्यान में यह भी लाना चाहूंगा कि बंगाली समाज को पश्चिम बंगाल, कोलकाता, असम, ओडिसा और निकट के राज्य छत्तीसगढ़ में "नमो शूद्र" यानि अनुसूचित जाति के रूप में जाति का प्रमाण-पत्र उपलब्ध करवाया जा रहा है लेकिन महाराष्ट्र राज्य में बंगाली समाज को यह सुविधा अब तक नहीं मिल पायी है।

इस बारे में बंगाली समाज संगठन की ओर से कई बार शांतिपूर्वक संवैधानिक रूप से आंदोलन, धरना-प्रदर्शन एवं अनशन आयोजित किए जा चुके हैं और वे अपनी मांग के बारे में सरकार को पत्र-व्यवहार भी कर चुके हैं। उनकी मांग के बारे में जन-प्रतिनिधियों ने भी महाराष्ट्र सरकार का ध्यान आकर्षित कराया है तथा केन्द्र सरकार से भी कई बार पत्र-व्यवहार हुआ है लेकिन, फिर भी आज तक बंगाली समाज को जाति का प्रमाण-पत्र नहीं मिल सका है जिस कारण बंगाली समाज में घोर असंतोष फैला हुआ है।

अतः ऐसी स्थिति में मेरा केन्द्र सरकार से अनुरोध है कि इस गंभीर विषय की ओर ध्यान देकर शीघ्र से शीघ्र कार्यवाही करके बंगाली समाज को अनुसूचित जाति का प्रमाण-पत्र दिलाए जाने की सुविधा प्रदान की जाए। यह मेरी प्रार्थना है।

(vii) Need to formulate a comprehensive plan for proper conservation and protection of flora and fauna in Sita Mata wildlife sanctuary in Rajasthan

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : चित्तौड़गढ़ एवं प्रतापगढ़ की सीमा पर सीता माता अभ्यारण्य स्थित है। धार्मिक पृष्ठभूमि वाले इस अभ्यारण्य का इतिहास रामायण कालीन रहा है। माता सीता के वनवास का साक्षी सीता माता अभ्यारण्य प्राकृतिक संपदा से भी परिपूर्ण है। पौराणिक अवशेष के रूप में इस अभ्यारण्य में भागी बावड़ी, बाल्मिकी आश्रम, लवकुश के पद चिन्ह, हनुमान वाणी आदि हैं। अभ्यारण्य में अभी भी कई स्थानों पर पुराने अवशेष दिखाई देते हैं। यह अभ्यारण्य 429 वर्ग किलोमीटर में फैला हुआ है। विभिन्न प्रकार की दुर्लभ जड़ी-बूटियां भी इस क्षेत्र में पाई जाती हैं। यहां पर 12 बीघा में फैला हुआ एक वट वृक्ष भी आकर्षण का केन्द्र है। सीता माता अभ्यारण्य में कैंसर के उपचार के लिए हस्ती पलाश एक पौधा भी पाया जाता है जिसके पत्तों के रस के सेवन से कैंसर रोगी को राहत मिलती है। प्राकृतिक दुर्लभ संयोग के रूप में ठण्डे एवं गर्म पानी का एक नाला भी समान रूप से बहता है। सीता माता अभ्यारण्य प्राकृतिक संपदा से भरा होने के साथ ही अपने आप में प्रकृति के कई दुर्लभ रूप समेटे हुए हैं। विश्व में अमेरिका के बाद केवल यहां पर इसी अभ्यारण्य में उड़न गिलहरी पाई जाती है जो अपने आप में विशिष्ट पहचान लिए हुए हैं। अभ्यारण्य में सभी प्रकार के वन्य प्राणी रहते हैं।

अतः सीता माता अभ्यारण्य के ऐतिहासिक एवं धार्मिक पृष्ठभूमि को ध्यान में रखते हुए मैं माननीय वन एवं पर्यावरण तथा पर्यटन मंत्री से मांग करता हूं कि पौराणिक महत्व के सीता माता अभ्यारण्य के लिए विशेष सहायता एवं विकास की एक योजना तैयार कर दुर्लभ जीव-जन्तुओं एवं प्राकृतिक संपदा का संरक्षण एवं सुरक्षा के व्यापक प्रबंध करने का निर्णय लिया जाना चाहिए ताकि ऐतिहासिक अवशेषों का संरक्षण हो। वन्य प्राणियों की सुरक्षा एवं संरक्षण का प्रयास हो। साथ ही वन क्षेत्र के विस्तार के लिए वृहद स्तर के वृक्षारोपण की योजनाएं बनाने की मांग करता हूं।

(viii) Need to provide subsidy to farmers of Sikar district of Rajasthan for transportation of organic agricultural produces to distant markets

श्री सुमेधानन्द सरस्वती (सीकर): राजस्थान के शेखावटी क्षेत्र विशेषकर सीकर जिले में बड़ी मात्रा में जैविक कृषि उत्पादों का उत्पादन हो रहा है। स्थानीय स्तर पर इन उत्पादों के बहुत कम खरीददार हैं एवं साथ ही किसानों को अपने जैविक कृषि उत्पादों का स्थानीय स्तर पर बहुत कम मूल्य प्राप्त होता है। किसान अपने कृषि उत्पादों को बाहर अन्य क्षेत्रों में नहीं भेज पाता। इसका मुख्य कारण परिवहन लागत का अधिक होना है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि शेखावटी क्षेत्र में उत्पादित हो रहे जैविक कृषि उत्पादों को देश के अन्य भागों में पहुंचाने के लिए परिवहन सब्सिडी दी जाए ताकि आम लोग भी इन जैविक कृषि उत्पादों को प्राप्त कर सकें। इससे न सिर्फ किसानों को अपने कृषि उत्पादों का लाभकारी मूल्य प्राप्त हो सकेगा अपितु जैविक कृषि को भी बढ़ावा मिलेगा।

(ix) Need to introduce a new rail service between Surat and Varanasi and also take measures for improvement of existing rail services between the two cities

श्रीमती दर्शना विक्रम जरदोश (सूरत) : सूरत और वाराणसी दोनों औद्योगिक नगरी हैं। दोनों शहरों का बहुत ही पुराना ऐतिहासिक संबंध रहा है। दोनों शहरों का आपसी व्यापारिक रिश्ता भी जुड़ा हुआ है। सूरत की जरी और वाराणसी की साड़ियों का व्यापार एक-दूसरे पर पूरी तरह से निर्भर है। इसकी वजह से दोनों शहरों के व्यापारियों का सूरत और वाराणसी के बीच प्रायः आना-जाना लगा रहता है।

इसके साथ ही साथ वाराणसी और उसके आस-पास स्थित पूर्वी उत्तर प्रदेश के कई जिलों के लोग सूरत में रोजगार के लिए आकर बस गए हैं और सूरत के विकास में अपना योगदान दे रहे हैं। ऐसे प्रवासी उत्तर भारतीयों का अपने गांव आना-जाना लगा रहता है जिनकी संख्या गर्मी की छुट्टियों के समय काफी बढ़ जाती है। गाड़ियों की कमी की वजह से इन यात्रियों की दुःखद यात्रा का वर्णन करना काफी कठिन है।

इस संबंध में समय-समय पर पूर्व में कई बार रेल मंत्रालय के अधिकारियों और रेलवे बोर्ड के चेयरमैन को पत्र के माध्यम से कई सांसदों और समाजसेवी संस्थाओं ने अलग-अलग सूचित करते हुए अनुरोध किया था कि इस मार्ग पर गाड़ियों की संख्या बढ़ाई जाए और एक दुरंतों जैसी नई गाड़ी चलाई जाए जिससे इस मार्ग के यात्रियों को भी एक बेहतर रेल सुविधा का लाभ मिल सके।

वाराणसी संसदीय क्षेत्र को आज हमारे माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी का संसदीय क्षेत्र होने का गौरव प्राप्त है। वाराणसी शहर एक धार्मिक स्थल और आध्यात्मिक नगरी भी है। सूरत सहित गुजरात के अधिकांश लोग प्रायः वाराणसी की धार्मिक यात्रा करते हैं। ऐसे में वाराणसी और उसके आस-पास के मूल निवासियों, सूरत तथा वाराणसी के व्यापारियों और धर्मपरायण नागरिकों को सूरत से वाराणसी तक सुविधाजनक रेल यात्रा का लाभ तथा पर्यटन उद्योग को बढ़ावा मिल सके, इसके लिए रेल मंत्रालय का ध्यान आकर्षित करते हुए अनुरोध है कि सूरत वाराणसी के बीच नई रेल सेवा प्रारंभ करने के साथ ही साथ इस रूट की वर्तमान रेल सुविधाओं में सुधार करने संबंधी आवश्यक कार्रवाई करने की कृपा करें।

(x) Need to modernize railway stations in Bangalore Rural Parliamentary Constituency, Karnataka

SHRI D.K. SURESH (BANGALORE RURAL): I would like to draw the attention of the Union Government towards the modernization of railway station in my Bangalore rural Parliamentary Constituency. During railway budget, it was announced that all the important railway stations in India would be modernized. However, after making the announcement, no steps have been taken to modernize the railway station. Bangalore is a global city. Lakhs of commuters use the city railway station on a daily basis. The upgradation of Bangalore city railway station is long pending and overdue. The need for an international standard railway station is becoming extremely important.

I would like to bring to the notice of the Hon'ble Railway minister that in my Bangalore Rural parliamentary constituency, Yeshwanthapura, Aneka, Bidadi, Ramnagara and Channapatna railway stations also need to be modernized. Unless these railway stations are modernized, the vision of the Union Government to provide "Quality of life in Journeys" will remain just on paper.

(xi) Need to establish a Kendriya Vidyalaya in Viluppuram district, Tamil Nadu

SHRI S. RAJENDRAN (VILUPPURAM): Viluppuram is the largest and one of the most backward districts in Tamil Nadu. It consists of 10 Revenue Taluks, 22 Panchayat Unions and 1490 revenue villages. Tamil Nadu Chief Minister successfully implemented Sakshar Bharathi Scheme". Chief Minister is taking innovative steps to make Tamil Nadu a 100% literate State in the country. Though there are State Government and Private Schools in my constituency, there is no Kendriya Vidyalaya in this region. Moreover, the Private Schools are charging exorbitant fees. Hence the lower and middle class people are unable to admit their children in the Private Schools. Also a number of Central Government employees are working in my constituency. They have no option but to admit their kids in the nearby districts. Therefore, I urge upon the Government to open a Kendriya Vidyalaya in Viluppuram, Tamil Nadu on top priority basis.

(xii) Need to accord approval to the proposal of Government of Tamil Nadu for renovation of Kallani dam in the State

SHRI K. PARASURAMAN (THANJAVUR): The Grand Anaicut “Kallanai” built across River Cauvery over 2000 years ago is the living example of marvellous technology executed by Chola Dynasty in Tamil Nadu. Till today it irrigates ten thousands of acres of land in Thanjavur, Trichy, Nagapattinam and Thiruvarur Constituencies. Now, the Government of Tamil Nadu has submitted a Project report to the Central Water Commission for renovation of this historical anicut. The 1st Phase of Project includes extension, renovation and re-modelling of Grand Anicut Canal system costing Rs. 261 0.00 crores as announced by the Hon’ble state Chief Minister. If the first phase is completed more than 3 lakh acres of agricultural land will be brought under irrigation additionally in Thanjavur, Pudukottai and Tiruvarur districts. Therefore, on behalf of the farmers and Hon’ble Chief Minister of Tamil Nadu, I request the Government to approve the scheme immediately with full financial support for the first phase of this Project.

(xiii) Need to expedite installation and operation of Doppler Weather Radar in Paradip

DR. KULMANI SAMAL (JAGATSINGHPUR): The East Coast region along the Bay of Bengal in Odisha is a cyclone prone area. Every year during the period from May to November, this region, especially Jagatsinghpur, Kendrapara, Puri, Balasore and Ganjam districts faces the wrath of disasters resulting in loss of lives and property. Especially, after the 1999 super cyclone, the Government of India following the request of State Government initiated the installation of Doppler Weather Radar in different cyclone prone areas in Coastal Odisha in order to track/forecast the cyclone and measure the wind speed accurately so that timely precautionary measures could be taken. Paradip in my Parliamentary constituency is one of the places in the State, was selected for installation of the Doppler Weather Radar. In this regard, as per the instruction of a team of the Earth Sciences and Bharat Electronics Limited, the Doppler Weather Radar was installed in 2000 in Paradip. However, the same is yet to be functional.

In this regard, I urge upon the Minister of Home Affairs to look into the matter and expedite operation of the Doppler Weather Radar in Paradip, Odisha thereby ensuring effective and advance information about the cyclones which could subsequently save the lives and property.

(xiv) Need to undertake construction of breakwater structure to facilitate smooth passenger and vessel operations at Andrott Island, Lakshadweep

MOHAMMED FAIZAL (LAKSHADWEEP): Andrott Island is the largest island among the Lakshadweep group of islands. The embarkation and disembarkation of passengers at Andrott is carried out at the northern side unlike other islands where there is eastern side shelter. Though the construction of second phase of breakwater structure is over the berthing facility inside, the shelter has not been completed. There is a total space of 223 meters which can be utilized for developing berths. Only 99 meters berth has been developed so far in two lengths of 55 meters and 40 meters. Lakshadweep Harbour Works may be requested to propose construction of three berths in the available space in addition to the existing.

I strongly urge upon the Government to take up this project in right earnest as it will definitely improve the facilities for the passenger and vessel operations to a large extent.

(xv) Need to include Dhangar caste in the list of Scheduled Tribes

SHRI RAJU SHETTY (HATKANANGLE): Dhangar caste of Maharashtra for their survival wander extensively in the hilly area. On the one hand, due to urbanization and extensive farming they have been banned in the hilly area. This has led to difficulties in the way of development of this community. Next generation of this community also suffers from lack of education, medical facility and unable to taste the fruits of development. Though the Government accept the fact that this community belongs to Scheduled Tribes like ORAN community, but has denied them this status. GOVERNMENT OF INDIA REPORT ON THE BACKWARD CLASSES COMMISSION VOL-II (LIST 1955 PAGE No. 66) clearly mentions the deep backwardness of this community. DESCRIPTIVE ETHNOLOGY OF BENGAL -1872- In this book on Page -215 the information regarding the Oran community (ST) is given and also mentioned about the similar community like DHANGAR who resides in the hill area and involved in animal management. There are many Government documents showing the status of Dhangar community. It is my humble request to the Government of India to include Dhangar Caste in the list of Scheduled Tribes.

HON. DEPUTY SPEAKER: Nothing will go on record.

... (*Interruptions*)... *

HON. DEPUTY SPEAKER: Please go to your seats and speak from there.

... (*Interruptions*)

HON. DEPUTY SPEAKER: You go there and raise whatever you want to raise.

... (*Interruptions*)

HON. DEPUTY SPEAKER: The House stands adjourned to meet tomorrow the 23rd July, 2015 at 11.00 a.m.

14.02 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, July 23, 2015 / Shravana 1, 1937 (Saka).*

* Not recorded.